

FORM-A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TALEMA ELECTRONIC INDIA PRIVATE LIMITED

1	Name of Corporate Person	Talema Electronic India Private Limited
2	Date of incorporation of corporate person	21/08/1998
3	Authority under which corporate person is incorporated/ registered	The company was incorporated under the provisions of the Companies Act, 1956 and registered with the Registrar of Companies, Coimbatore.
4	Corporate Identity Number / Limited Liability Identity Number of corporate person	CIN:- U03210TZ1998PTC008537
5	Address of the registered office and principal office (If any) of Corporate Person	Regd. Off. - Plot Nos. 30, 31, Electrical and Electronic Industrial Estate, Suramangalam, Salem - 636005 Tamil Nadu, India.
6	Liquidation Commencement Date of Corporate Person	Monday, 30th June 2025.
7	Name, address, email address, telephone number and the registration number of the Liquidator	Manish Kumar Sharma Advocate and Insolvency Professional Address: B-32 Milansar Apartments, Plot No. 2 Sector-14, Rohini, Delhi-110085. E-mail: manishattorney@gmail.com Tel. No.: +91 98100 29555 Regn No.: IBBI/IPA-002/IP-N00671/2018-2019/12143
8	Last date for submission of claims	Wednesday, 30th July, 2025

Notice is hereby given that the Talema Electronic India Private Limited has commenced voluntary liquidation on Monday, 30th June 2025.

The stakeholders of Talema Electronic India Private Limited are hereby called upon to submit a proof of their claims, on or before Wednesday, 30th July 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Manish Kumar Sharma
Liquidator

Date : **4th July 2025**

Place: Delhi

IP Registration No: IBBI/IPA-002/IP-N00671/2018-2019/12143

AFA: Valid upto 30/06/2026

Country will soon be free of Maoist menace: Rajnath

9 V-C laws: SC seeks centre's response on TN plea against HC stay

EXPRESS NEWS SERVICE
@ Hyderabad

DEFENCE Minister Rajnath Singh on Friday reiterated that the union government was committed to eliminating Naxalism in the country.

Speaking at the 128th birth anniversary celebrations of freedom fighter Alluri Sitarama Raju at Shilpa Kala Vedika here, he said, "The country will soon be free of this Maoist menace." The defence minister called for efforts to boost connectivity and security in remote regions as part of a broader national development strategy. The ceremony was attended by Governor Jishnu Dev Verma, Union ministers Gajendra Singh Shekhawat and G Kishan Reddy, and a host of other dignitaries.

Praising Alluri Sitarama Raju as one of the brave sons of the country, Rajnath said: "To avoid falling into the hands of the British, he chose to end his own life with a bullet. What could be more memorable than such an act of defiance and bravery?"



Defence Minister Rajnath Singh

He further hailed Alluri's courage in mobilising tribal communities and launching guerrilla warfare against the British. He said: "He wanted the tribals to be empowered and be part of the national mainstream. He fought for tribal rights, social unity and a stronger India."

Referring to the legacy of the freedom fighter's inclusive leadership, Rajnath added, "Our government is upholding his ideals. The country now has its first tribal President in Droupadi Murmu." The minister informed that 10,000 mobile towers were being set up in tribal areas across the country. "Around 8,000 towers have already been made operational. The remaining will be set up by December 1, 2025," he said.

SUCHITRA KALYAN MOHANTY
@ New Delhi

THE Supreme Court on Friday issued notice after hearing an appeal filed by the Tamil Nadu government challenging a May 21 Madras High Court order that stayed the operation of nine state laws concerning the appointment of vice-chancellors (V-C) in public universities.

A two-judge bench, comprising justices PS Narasimha and R Mahadevan, issued the notice to the union government, office of the Tamil Nadu Governor and the University Grants Com-

mission (UGC). The bench, though refused to stay the high court order, however, agreed to examine the issue after responses are filed when the court reopens after summer vacation on July 14.

The apex court also tagged the matter with a transfer petition filed earlier — and pending before the SC — by the state seeking to shift the underlying case out of the high court. During the hearing, the court hinted that the transfer plea was likely to be listed after the summer recess and observed that the parties were free to move

the Chief Justice of India for an expedited hearing.

On May 21, the Madras HC's two-judge bench of justices GR Swaminathan and V Lakshmi Narayanan stayed the amendments passed by the Tamil Nadu government to make the state the appointing authority for V-Cs of various state-run universities. The high court granted the stay after hearing a Public Interest Litigation (PIL) petition filed by advocate K Venkatachalapathy, a BJP functionary from Tirunelveli, seeking to declare

all the amendment Acts null and void. Challenging this order, the TN government moved the top court.

Appearing for Tamil Nadu, senior advocate Dr Abhishek Manu Singhvi argued that the stay was granted despite the Supreme Court's April 8 ruling that the bills in question had received deemed assent from Governor RN Ravi under Article 200 of the Constitution. Following the ruling, the nine Acts were formally notified by the state.

"The HC ought not to have stayed duly enacted laws, particularly in the absence of any

pleaded urgency. These laws had received the governor's deemed assent through the apex court's April 8 verdict," Singhvi pleaded.

Opposing the state government's plea, solicitor general Tushar Mehta contended that the state laws were inconsistent with the University Grants Commission (UGC) Regulations, 2018, and were therefore invalid for repugnancy with central law. Eventually, the top court said it would hear the state's challenge to the stay, which came despite its April 8 ruling granting deemed assent to the bills by the governor.

Madurai AIIMS to start functioning from Pongal 2026

MADURAI: The All India Institute of Medical Sciences (AIIMS) which is being built at Thoppur in Madurai will start functioning from Pongal festival (January) next year, AIIMS Madurai executive director Hanumantha Rao said on Friday.

Addressing media, Rao said a meeting regarding the construction was held with AIIMS president Prasant Lavania, Virudhunagar MP K Manickam Tagore, Tenkasi MP Rani Sri kumar, and Rajyasabha MP

Chandrasekaran. Eight more members participated online.

"For past four years, students have been studying in Government Medical College in Ram-anathapuram. Classes are going on in rented building. Construction is in full swing, and will start functioning in the new building in Thoppur; from Pongal. Within January 2026 construction of laboratories, 150 bedded admission facilities with treatment will be completed," he said.

ENS



MOCK DRILL

Railway personnel of Vijayawada division, along with NDRF, perform a mock drill in Vijayawada on Friday to enhance disaster response capabilities | PRASANT MADUGULA

KL on alert: Nipah case confirmed in Palakkad

PALAKKAD/THIRUVANANTHAPURAM: A fresh case of Nipah virus was confirmed in Kerala on Friday, triggering concern and swift action in three districts of the state. A 38-year-old woman from Thachanattukara in Palakkad has tested positive, a release said. This prompted the district administration to urge the public and health workers to remain vigilant. The infected is being treated at a private hospital in Malappuram, official sources said. Samples were

sent to the National Institute of Virology in Pune for confirmation.

The confirmed case in Palakkad has intensified fears of a possible outbreak in a state that has seen multiple flare-ups in recent years.

Precautionary measures have been rolled out. A total of 58 individuals have been identified as primary contacts. Wards within a 3-km radius of the person's

house have been declared as containment zones. In Thachanattukara Grama Panchayat, Wards 7 (Kundoor kunnu), 8 (Palode), 9 (Parammal), and 11 (Champarambu) have been included. In Karimpuzha Grama Panchayat, Wards 17 (Attassheri) and 18 (Cholakkurissi) have been declared as containment zones.

The collector has said public gatherings are prohibited. Shops may be open between 8 am and 6 pm, except for medical stores. The collector instructed to maintain social distance and wear face masks.

ENS

Public gatherings are banned. Shops may be open from 8 am to 6 pm, except for medical stores. Maintain social distance and wear masks. Collector

NAME CHANGE
I, E. GUNASEKARAN, S/o. A. Eswaremoorthy, Born on 4th October 1976 (Place of Birth : SALEM) residing at D.No.9/96, Veppankadu, Narappanchavadi, R.S. Post, Sankari Taluk, Salem District - 637 302, shall henceforth be known as A.E. GUNASEKARAN.
- E. GUNASEKARAN
NARAPPANCHAVADI - 04.07.2025

NAME CHANGE
I, SANKARANARAYANAN VELAYUTHAM PILLAI, S/o. Velayutham, Born on 15-05-1955, residing at No. 4/321-5, Suriyagounder Kadu, Seelanaickenpatti, Salem-636006, Shall henceforth be known as SANKARANARAYANAN VELAYUTHAM
04-07-2025 SANKARANARAYANAN SALEM VELAYUTHAM PILLAI

PUBLIC NOTICE
My client Pathak Machine Tools Pvt Ltd, Kolkata, rep. by its Director Ritesh Pathak, owns the property bearing Plot No.A-118-Corner, VGP Bangalore View, Part-4, 280ftH, S.No.871/B, Kagganur Village, Hosur Taluk, under Sale Deed dated 26.11.1992, Dac.No. 5149/1992 executed by Venkatramanappa rep. by GPA VGP & Co. My client is in possession of the property & all original documents are in its possession. It has come to notice that one T.L.Pathak falsely claiming as Managing Director of my client company had made an illegal sale in favour of one M.Nataraj by Deed of Sale dated 28.04.2025, Dac.No. 1889/2025, Bagalur SRO. The said sale is fraudulent. If anyone deals with above property in any manner whatsoever in violation of the legal rights of my client, the same will be illegal & not binding on my client and they would be doing so at their own risk and cost besides being liable for legal consequences.
R. S. Ravendhreen, Advocate
RSR Law Associates
1st Flr, 23/12, Vyasar St., T.Nagar, Ch-17.

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SAINIK SCHOOL KALIKIRI, ANNAMAYYA DIST (AP)
(Under the aegis of Sainik Schools Society, Ministry of Defence)
Advt No. SSKAL/1010/RECT/2025-04, dated 05 Jul 2025
TGT (SOCIAL SCIENCE) ON CONTRACTUAL BASIS
Sainik School Kalikiri invites applications from eligible candidates for the following vacancies purely on temporary contractual basis (period not exceeding one year):

S.No	Post	No. of Vacancies	Age Limit	Pay Scale
1.	TGT (Social Science)	One Vacancy Contractual (Reserved for SC)	21-35 years as on 25 Jul 2025	Consolidated Pay Rs. 58,819/-

Interested candidates may apply to the Principal, Sainik School Kalikiri, Annamayya District, Andhra Pradesh, PIN - 517234 within 21 days from the date of publication of the advertisement. Eligible and shortlisted candidates will be called for the selection process on a date to be intimated later. No TA/DA is admissible to candidates called for Test/Interview. The School administration reserves the right to cancel the vacancy due to administrative reasons.
For application form and further details visit School website <https://sskal.ac.in/careers>.
Sd/-PRINCIPAL

TAMIL NADU POLLUTION CONTROL BOARD
PUBLIC NOTICE
Whereas as per Environmental Impact Assessment Notification, 2006 as amended, Public Hearing has been made as mandatory for certain projects covered in Schedule of the said Notification.
Whereas Public Hearing has to be conducted by the State Pollution Control Board as per Appendix - IV of Environmental Impact Assessment Notification, 2006 as amended.
Whereas as required under Appendix - IV of Environmental Impact Assessment Notification, 2006 as amended, public hearing is to be conducted by the Tamil Nadu Pollution Control Board for the following project as below.

S.No	Name & location of the Project	Date & Time	Place of Public Hearing
1	Proposed Rough Stone and Gravel Quarry over an extent of ~ 0.89.50 Hectares by M/s.Sivaswamy Rathnavelu Rough Stone and Gravel Quarry at S.F.No.700/1(Part), Magaral - B Village, Walajabad Taluk, Kancheepuram District.	19.08.2025 Tuesday 10.30 AM Onwards	M/s.Bhaknya Marriage hall, Near Magaral Police station, Magaral Village, Walajabad Taluk, Kancheepuram District-631 603.
2	Proposed Rough Stone and Gravel Quarry over an extent of ~ 2.34.50 Hectares by M/s. Sivaswamy Rathnavelu Rough Stone and Gravel Quarry at S.F.No.700/1(Part) & 700/2 of Magaral - B Village, Walajabad Taluk, Kancheepuram District.		

In this connection, it is informed that the Executive Summary of EIA, draft EIA reports in soft & hard copies in English and Tamil of the above said projects are made available for reference to the public in the following places.

- The District Collector, District Collectrate Campus, Kancheepuram District - 631 501.
- District Industries Centre, Thayarkulam, Kancheepuram District - 631 501.
- The District Environmental Engineer, TNPCB, Plot. No. CP-5B, SIPCOT, Oragadam, Sriperumbudur Taluk, Kancheepuram District - 602 105.
- Taluk Office, Walajabad Taluk, Kancheepuram District - 631 605.
- Block Development Office, Walajabad Taluk, Kancheepuram District - 631 605.
- Branch Library, Walajabad Taluk, Kancheepuram District - 631 605.
- Village Panchayat office, Magaral B Village, Walajabad Taluk, Kancheepuram District - 631 606.
- Tamil Nadu Pollution Control Board (Library 3rd floor), No.76, Mount Salai, Guindy, Chennai - 600 032.
- Regional Office, Ministry of Environment, Forest and Climate Change, South Eastern Zone, 1st Floor, Additional office block for GPDA, Sastri Bhavan, Haddows Road, Nungambakkam, Chennai - 600 006.
- State Level Environment Impact Assessment Authority - Tamil Nadu, 9th floor, Metro CMRL Building, Rathna Nagar, Nandanam, Chennai - 600 035.
- Tamil Nadu Pollution Control Board website of www.tnpcb.gov.in

Suggestions, views, comments, and objections from the public and from other concerned persons having a plausible stake in the environmental aspects of the project or activity are invited in writing within 30 days from the date of publication of this notice by the District Environmental Engineer of the Tamil Nadu Pollution Control Board, Sriperumbudur.

All persons, including bonafide residents, environmental groups, and others located in the project site, sites of displacement, or sites likely to be affected, can participate in the public hearing. They may also submit verbal/written suggestions on the above project/subject in the public hearing.

Furthermore, it is informed that the proceeding of the public hearing will be made displayed at the District Collectorate Office - Kancheepuram, Taluk office Walababad, Village Panchayat office Magaral - B - and Office of the District Environmental Engineer, TNPCB, Sriperumbudur, and also in the TNPCB website of www.tnpcb.gov.in after the said public hearing. Commands, if any, on the proceeding may be sent directly to the regulatory authorities (Member Secretary, State Environmental Impact Assessment Authority - Tamil Nadu) and the applicant concerned.

Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai-600 032.

TAMILNADU POLLUTION CONTROL BOARD
PUBLIC NOTICE
Whereas as per Ministry of Environment and Forests, Government of India, New Delhi, Environmental Impact Assessment Notification Number S.O.1533 dated 14.09.2006, Public Hearing at the site or in its close Proximity - District wise is to be carried out in the manner prescribed in Appendix IV of the said Notification for ascertaining concerns of local affected persons, for the projects covered in the schedule of the said Notification.

Whereas the Public Hearing at or in close proximity to the site has to be conducted by the State Pollution Control Board concerned in the specified manner as per paragraph 7(III) sub para (iii) & Appendix-IV of the said Notification.

Whereas, as required, Public Hearing is proposed to be conducted by Tamil Nadu Pollution Control Board for the following project on the date, time and venue as mentioned below.

Sl. No.	Name of the Project and Location	Date & Time of Public Hearing	Place of Public Hearing
1.	Proposed Multi Colour Granite Quarry over an extent of 2.81.5 Ha of M/s.S.G.Granites Multi Colour Granite Quarry S.F.No 911/1A1, 911/1B1, 913/1A1 (Part) & 913/1B1 (Part), Alambadi Village, Gujilamparai Taluk, Dindigul District	21.08.2025 at 11.00 AM	Alambadi Panchayath Samuthaya Koodam, Alambadi Village, Gujilamparai Taluk, Dindigul District - 24703

In this connection, it is informed that the Draft Environmental Impact Assessment Report and summary of Environmental Impact Assessment Report in English and Tamil are made available for Public reference at the following places.

- O/o. District Collector, Dindigul District, Dindigul.
- District Industries Centre, Dindigul District, Dindigul.
- Block Development Officer, Gujilamparai Panchayat Union, Gujilamparai Taluk, Dindigul District.
- O/o. District Environmental Engineer, Tamil Nadu Pollution Control Board, Collector Office Campus, Dindigul.
- Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 32.
- Regional Office, Ministry of Environment, Forest and Climate Change, Nungambakkam, Chennai- 600 034.

Suggestions, Views, Comments and Objection of the Public are invited within 30 days from the date of publication of this notice, by Tamil Nadu Pollution Control Board.

All persons including Bonafide Residents, Environmental Groups and others, who are likely to be affected by the project can participate in the Public Hearing and they can also make Oral/Written suggestions to District Environmental Engineer, Tamil Nadu Pollution Control Board, Dindigul on the project.

Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai.

TAMILNADU POLLUTION CONTROL BOARD
PUBLIC NOTICE
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Sl. No.	Name of the Project and Location	Date & Time of Public Hearing	Place of Public Hearing
1.	Proposed Multi Colour Granite Quarry over an extent of 2.81.5 Ha of M/s.S.G.Granites Multi Colour Granite Quarry S.F.No 911/1A1, 911/1B1, 913/1A1 (Part) & 913/1B1 (Part), Alambadi Village, Gujilamparai Taluk, Dindigul District	21.08.2025 at 11.00 AM	Alambadi Panchayath Samuthaya Koodam, Alambadi Village, Gujilamparai Taluk, Dindigul District - 24703

In this connection, it is informed that the Draft Environmental Impact Assessment Report and summary of Environmental Impact Assessment Report in English and Tamil are made available for Public reference at the following places.

- O/o. District Collector, Dindigul District, Dindigul.
- District Industries Centre, Dindigul District, Dindigul.
- Block Development Officer, Gujilamparai Panchayat Union, Gujilamparai Taluk, Dindigul District.
- O/o. District Environmental Engineer, Tamil Nadu Pollution Control Board, Collector Office Campus, Dindigul.
- Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 32.
- Regional Office, Ministry of Environment, Forest and Climate Change, Nungambakkam, Chennai- 600 034.

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All persons including Bonafide Residents, Environmental Groups and others, who are likely to be affected by the project can participate in the Public Hearing and they can also make Oral/Written suggestions to District Environmental Engineer, Tamil Nadu Pollution Control Board, Dindigul on the project.

Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai.

ENVIRONMENTAL NOTICE

Krishnagiri District, Denkanikottai Taluk, Madagondapalli (Vill), S.F.No. 265/1 (Part-4) 1.46.0 (Hect), Land was granted permission for rough stone quarrying activity as per environmental clearance committee EC.No. SEIAA EC23B0108TN5951803N
Dated : 25.05.2024
N. OBULA REDDY, S/o. Narayana Reddy, D.No. 85, 4th Cross, 26th Main, BTM Layout, Bangalore - 29.

ORIGINAL LAND / PROPERTY DOCUMENT MISSING

I, DINESH MURUGAN, (Aadhar No. 3103 2282 9419), Aged about 36 Years, residing at No. 466, 24th Street, Alapakkam, Porur (Post & Vill), Tiruvallur, Tamilnadu - 600116, do hereby inform to the general public that I have lost the original (Sale Deed) and Document pertaining to my property registered in document No. 3217/2010 Dated : 13.07.2010 at Krishnagiri District, Uthangarai Sub-Registrar Office. (Police complaint Reference No. CRD25346817) If anyone find the document please contact me over the phone (8056068075) or following residential address.
DINESH MURUGAN, No. 466, 24th Street, Alapakkam, Porur (Post & Vill), Tiruvallur, Tamilnadu - 600116,

PUBLIC NOTICE

This is to inform to General Public that My Client Mr. G. Kuppam S/o. Mr. Govindan, residing at No.2/122, Perumballi, Pungampattinadu Village, Chinnnavattannur Post, Tirupattur Taluk & District - 635655 has represented that he lost his Original Parent Document i.e., Regd. Sale Deed Doc No.261/2011 dated 11.01.2011 of SRO Tirupattur relating to the property situated in Javvadi Hills, Pungampattinadu Madhura, Kandakallanur Village, Sy.No.20/1, Out of this measuring an extent of Ac.1.00 Cents of land. In this regard my client who is the Present Owner namely Mr. G. Kuppam S/o. Mr. Govindan filed an online complaint in Tamilnadu Police- CCTNS Citizen Portal Website and got an online acknowledgement bearing reference No.CUK25344483 dated 02.07.2025. My client hereby issue notice to the General Public that if any person has in any manner right, title, claim and/or interest in respect of the above mentioned Land and found the said misplaced Deed anywhere, he/she may inform to me or to my client in writing within 7 days from the date of publication of this notice, failing which my client shall treat a Certified True Copy of the above said misplaced Document as original for further transactions/Alienations. Thereafter no claim will be entertained.

By
K. Velayudham, M.Sc., M.L.,
Advocate & Notary Public,
Tirupattur.
Mobile-9489903454.

**FORM-A
PUBLIC ANNOUNCEMENT**
(Regulation 14 of the Insolvency and Bankruptcy Board of India. (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF TALEMA ELECTRONIC INDIA PRIVATE LIMITED

Sl. No.	Name of Corporate Person	Talema Electronic India Private Limited
1	Date of incorporation of corporate person	21/08/1998
2	Authority under which corporate person is incorporated/ registered	The company was incorporated under the provisions of the Companies Act, 1956 and registered with the Registrar of Companies, Coimbatore.
3	Corporate Identity Number / Limited Liability Identity Number of corporate person	CIN:- U03210721998PTC008537
4	Address of the registered office and principal office (if any) of Corporate Person	Regd. Off. - Plot Nos. 30, 31, Electrical and Electronic Industrial Estate, Suramangalam, Salem - 636005 Tamil Nadu, India.
5	Liquidation Commencement Date of Corporate Person	Monday, 30th June 2025.
6	Name, address, email address, telephone number and the registration number of the Liquidator	Manish Kumar Sharma Advocate and Insolvency Professional Address: B-32 Milans Apartments, Plot No. 2 Sector-14, Rohini, Delhi-110085. E-mail: manishksharmalaw@gmail.com Regn No.: IBSI/PA-002/IP-N00671/2018-2019/12143
7	Last date for submission of claims	Wednesday, 30th July, 2025

Notice is hereby given that the Talema Electronic India Private Limited has commenced voluntary liquidation on Monday, 30th June 2025.

The stakeholders of Talema Electronic India Private Limited are hereby called upon to submit a proof of their claims, on or before Wednesday, 30th July 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Manish Kumar Sharma
Liquidator
Date : 4th July 2025 IP Registration No: IBSI/PA-002/IP-N00671/2018-2019/12143
Place: Delhi AFA: Valid upto 30/06/2026

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பொது அறிவிப்பு

(திவால்நிலை மற்றும் இந்திய திவால்நிலை வாரியத்தின் (ஒழுங்குமுறை திவால் தீர்மான நடைமுறை) விதிமுறைகள், 2017ன், விதி 14ன்கீழ்)

தலேமா எலக்ட்ரானிக் இந்தியா பிரைவேட் லிமிடெட்டின் பங்குதாரர்களின் கவனத்திற்கு

1.	கார்ப்பரேட் நபரின் பெயர்	தலேமா எலக்ட்ரானிக் இந்தியா பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் நபர் இணைக்கப்பட்ட தேதி	21 ஆகஸ்ட் 1998
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் நபர் துவக்கம்/பதிவு	இந்த நிறுவனம் 1956 ஆம் ஆண்டு நிறுவனங்கள் சட்டத்தின் விதிகளின் கீழ் இணைக்கப்பட்டு, கோயம்புத்தூரில் உள்ள நிறுவனப் பதிவாளரிடம் பதிவு செய்யப்பட்டுள்ளது
4.	கார்ப்பரேட் நபரின் நிறுவன அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்	U03210TZ1998PTC008537
5.	கார்ப்பரேட் நபரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருந்தால்)	பிளாட் எண்கள் 30, 31, எலக்ட்ரிகல் மற்றும் எலக்ட்ரானிக் தொழில்துறை எஸ்டேட், சூரமங்கலம், சேலம், தமிழ்நாடு, இந்தியா, 636005
6.	கார்ப்பரேட் நபரின் திவால் நிலை தொடக்க தேதி	திங்கள், 30 ஜூன் 2025
7.	திவால் நிபுணரின் பெயர், முகவரி, மின்னஞ்சல், தொலைபேசி எண் மற்றும் பதிவு எண்	மணிஷ் குமார் சர்மா வழக்கறிஞர் மற்றும் திவால்நிலை நிபுணர் முகவரி: B32 மிலன்சர் அடுக்குமாடி குடியிருப்புகள், பிளாட் எண். 2 செக்டர் 14, ரோகினி, டெல்லி 110085 மின்னஞ்சல்: manishattorney@gmail.com தொலைபேசி எண்: +91 98100 29555 பதிவு எண்: IBB/IPA002/IPN00671/20182019/12143
8.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	புதன், 30 ஜூலை, 2025

தலேமா எலக்ட்ரானிக் இந்தியா பிரைவேட் லிமிடெட் நிறுவனம், திவால் நிலை தீர்வு செயல்முறையை ஜூன் 30, 2025 திங்கட்கிழமை அன்று தொடங்கியுள்ளதாக இதன் மூலம் அறிவிக்கப்படுகிறது.

தலேமா எலக்ட்ரானிக் இந்தியா பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள், வரிசை எண் 7 க்கு எதிராக குறிப்பிடப்பட்டுள்ள முகவரியில் தீர்மான நிபுணரின் முகவரிக்கு தங்கள் உரிமைகோரல்களை ஜூலை 30, 2025 புதன்கிழமை அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழகியவர்கள் தங்கள் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்க வேண்டும். இதர அனைத்து பங்குதாரர்களும் உரிமைகோரல்களை நேரிலோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

தவறான ஆதாரத்தை அல்லது உரிமைகோரல்களை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

மணிஷ் குமார் சர்மா
திவால்நிலை நிபுணர்

